

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 105
(IB)-606(PB)/2018

IN THE MATTER OF:

Gurucharan Singh Soni & Kuldeep Kaur Soni Applicant/petitioner
Vs.
Unitech Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner: Mr. G.K Jain, CA
For the Respondent(s): -

ORDER

The respondent has placed on record a copy of order dated 30.10.2017 passed by Hon'ble Supreme Court. It has been observed by the Hon'ble Supreme Court that if any, proceeding is pending against the applicant and the company namely Unitech Ltd. that may continue and the final order may be passed but no coercive steps are to be taken for executing any such order. Likewise order dated 20.11.2017 has been placed on record reiterating the earlier order dated 30.10.2017. Further orders have also been passed and the situation continue to the same.

In view of the above, the proceedings are adjourned *sine die*. Liberty granted to the parties to move appropriate application as and when such an eventuality arises.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)